THE HIGH COURT OF MEGHALAYA

SHILLONG

No. HCM.II/403/pt/2013 ____

Dated 31st March, 2015.

NOTIFICATION.

The High Court of Meghalaya, pursuant to its Full Court Meeting held on 31st March, 2015, and in exercise of its powers under Rule 7(C) (15) of Chapter II (Powers and duties of the Registrar General and Administrative Business of the Court) is pleased to amend Rule 11 of the High Court of Meghalaya Caveat Rules 2014 by deletion of the word "an affidavit" and the amended Rule 11 shall now be read as, " Caveat application shall state the rights and interest of the caveator and the ground of objection to the application".

REGISTRAR GENERAL

Memo. No. HCM.II/403/pt/2013 935

Dated 31st March, 2015.

Copy to:-

- 1. The Director Printing and Stationery, Meghalaya Government Press with a request to publish this notification in the next issue of the Gazette.
- 2. The Advocate General, Government of Meghalaya.
- 3. The Additional Advocate General, Government of Meghalaya.
- The Registrar-cum-Head Private Secretary to Hon'ble Chief Justice, High Court of Meghalaya, Shillong.
 - The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
 - 6. The Deputy Registrar, High Court of Meghalaya, Shillong.
 - 7. The Assistant Registrar, High Court of Meghalaya, Shillong.
- 8. The Librarian-cum-Research Officer, High Court of Meghalaya, Shillong.
- 9. The Private Secretary to Hon'ble Mr. Justice T.N.K.Singh, High Court of Meghalaya, Shillong.
- 10. The Private Secretary to Hon'ble Mr. Justice S.R. Sen, High Court of Meghalaya, Shillong.

11. The System Analyst, High Court of Meghalaya, Shillong for uploading this Notification in the official website.

12. The President/Secretary, High Court Bar Association, Shillong.

13. Office file.

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